

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Chief Justice's Secretariat)

ORDER

No. 492 of 2022/Psy

Dated: 20-04-2022

In terms of the transfer policy issued vide Order No. 405/2021/RG/Psy dated 14.06.2021 and upon the acceptance of transfer representations, the following transfers and postings of the Section Officers in Kashmir Division are hereby made in the interest of administration:

1. impending the process of promotion, Shri Mohammad Yousuf Waza, Section Officer (Reader), in the Court of 2nd Addl. District & Sessions Judge, Srinagar is allowed to continue on the same post.
2. Sh. Abdul Rashid Raina, Section officer (Records), in the Court of Pr. District & Sessions Judge, Srinagar is transferred as such in District Baramulla, to be adjusted against the vacancy available in the district.
3. Smt. Azhar Zia, Section officer (Tamilat), in the Court of Pr. District & Sessions Judge, Srinagar is transferred as such in District Pulwama, to be adjusted against the vacancy available in the district.
4. Sh. Maqbool Hussain Parray, Section Officer (Reader), in the Court of 1st Addl. District & Sessions Judge, Baramulla, is transferred as such in District Srinagar, to be adjusted against the vacancy available in the district.
5. Sh. Mohammad Yaseen Ganie, Section officer (Reader), in the Court of Pr. District & Sessions Judge, Bandipora is transferred as such in District Srinagar, to be adjusted against the vacancy available in the district.
6. Sh. Rouful Mushtaq Rouf, Section officer (Adm.), in the Court of Pr. District & Sessions Judge, Bandipora is transferred as such in District Ganderbal, to be adjusted against the vacancy available in the district.
7. Smt. Latifa Jan, Section officer (Reader), in the Court of Addl. Judge Anti-Corruption. Srinagar is transferred as such in District Pulwama, to be adjusted against the vacancy available in the district.
8. Sh. Bilal Ahmad Bhat, Section officer (Adm.), in the Court of Pr. District & Sessions Judge, Srinagar is transferred as such in District Bandipora, to be adjusted against the vacancy available in the district.
9. On acceptance of his representation, Shri Riyaz Ahmad Shah, Section Officer (Reader) in the Court of Pr. District & Sessions Judge, Baramulla is prematurely transferred as such in District Srinagar, to be adjusted against the vacancy available in the district.
10. On acceptance of his representation, Shri Abdul Rashid Bhat, Section Officer (Adm.) in the Court of Pr. District & Sessions Judge, Leh is transferred as such in District Srinagar, to be adjusted against the vacancy available in the district.
11. On acceptance of his representation, Shri. Ali Mohammad Kumar, Section Officer (Adm.) in the Court of Pr. District & Sessions Judge, Baramulla is

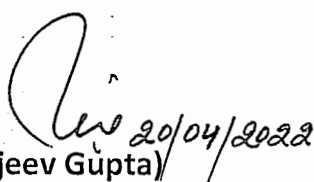
allowed to serve in the Baramulla District; however, he shall be shifted from his present place of posting.

12. Sh. Mohd Shafi Parray, Section officer (Reader), in the Court of Pr. District & Sessions Judge, Kupwara is transferred as such in District Srinagar, to be adjusted against the vacancy available in the district.
13. Sh. Tahir Hussain Sumbli, Section officer, in the Court of Pr. District & Sessions Judge, Leh is transferred as such in District Kulgam, to be adjusted against the vacancy available in the district.
14. Sh. Bahir-ud-din, Section officer, in the Court of Pr. District & Sessions Judge, Kargil is transferred as such in District Baramulla, to be adjusted against the vacancy available in the district.
15. Sh. Abdul Rehman Mir, Section officer, in the Court of Pr. District & Sessions Judge, Pulwama is transferred as such in District Srinagar, to be adjusted against the vacancy available in the district.
16. Sh. Abdul Rashid Najjar, Section officer, in the Court of Addl. District & Sessions Judge, Srinagar is transferred as such in District Anantnag, to be adjusted against the vacancy available in the district.
17. Smt. Rayeesa Amin, Section officer, in the Court of 3rd Addl. District & Sessions Judge, Srinagar whose tenure is mature, is allowed to continue on same post till further order.
18. Sh. Tsewang Dorjay, Section officer, in the Court of Pr. District & Sessions Judge, Kargil whose tenure is mature, is allowed to continue on same post till further order.

Note:-

1. All the concerned Pr. District & Sessions Judges are directed to make further postings/adjustments of all transferees within their District within a period of four days as per the availability of vacancies under intimation to this Secretariat.
2. All the Presiding Officers are directed to ensure that transferees are relieved within 10 days from the date of issuance of this order. Concerned Pr. District & Sessions Judges shall personally monitor the implementation of the order and report compliance.

(By Order of Hon'ble the Chief Justice).


(Rajeev Gupta)

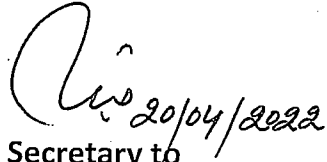
Principal Secretary to
Hon'ble the Chief Justice

No.: 932-45/Py-602 Dated: - 20-04-2022

Copy to the:

1. Registrar General, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Registrar Rules, High Court of J&K and Ladakh, Jammu.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu.
.... for information.
5. Pr. District & Sessions Judge Srinagar / Baramulla / Pulwama/ Bandipora / Ganderbal/ Kargil / Kulgam/ Anantnag.
6. Addl. District & Sessions Judge, Srinagar.
7. 1st Addl. District Judge, Baramulla.

8. 2nd Addl. District & Sessions Judge, Srinagar.
9. 3rd Addl. District & Sessions Judge, Srinagar.
10. Addl. Judge Anti-Corruption, Srinagar.
.... for information.
11. CPC, eCourt, High Court of J&K Jammu for uploading the same in the High Court website.
12. Director, Finance, High Court of J&K and Ladakh, Jammu.
13. Chief Librarian, High Court of J&K, Jammu/Srinagar.
.... for information.
14. Order Book.


Principal Secretary to
Hon'ble the Chief Justice